5927 Written Answers

(c) if so, what action Government propose to take in the matter?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI): (a) As Fundamental and Supplementary

Rules, Central Civil Services (Classification. Control and Appeal) Rules, Central Civil Services (Temporary Services) Rules. Revised Leave Rules and Civil Service Regulations have been extended to the regular employees of the Oil and Natural Gas Commission, the provisions of the Industrial Employment (Standing Orders) Act do not apply to these regular employees of the Commission as per Section 13B of Act. As such no standing orders have been certified in respect of the Commission's regular employees. Standing orders have, however, been certified in respect of contingent employees of the Commission, who are not governed by the Fundamental Rules etc.

(b) and (c) Do not arise.

JOUENALS PUBLISHED BY IARI

*773. SHRI M. P. BHARGAVA: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether any weekly, biweekly, quarterly or monthly journals or bulletins are published by the Indian Agricultural Research Institute ;

(b) whether they are published directly by the Indian Agricultural Research Institute or through the Ministry of Information and Broad casting;

(c) whether the paper is purchased directly or through D.G.S. & D.; and

(d) whether it is a fact that the Indian Agricultural Research Institute

has purchased huge stocks of paper which will not be consumed for several years?

to Questions

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHEB SHINDE):

(a) Except the Journal of the Post-Graduate School which is published twice a year, the Institute does not publish any Journal or Bulletin.

(b) The Journal is published directly by the Indian Agricultural Research Institute.

(<) and (d) The paper is not purchased at all. The Journal is published through a printing press selected on competitive basis. The press is paid overall cost of publication including cost of paper etc.

AMOUNT OF E.S.I. SCHEMECONTRIBUTION WITH LAKSHMI ATTAN COTTON MILLS

*774. SHRI ARJUN ARORA: SHRI A. M. TARIQ:

Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply to Unstarred Question No. 1277 given in the Rajya Sabha on the 18th December, 1967 and state:

(a) the amount of the employees' contribution under the E.S.I. Scheme since realised from the Cotton Mills Company; and

(b) the amount of the employer's contribution to E.S.I. Scheme which has not been deposited by the Lakshmi Rattan Cotton Mills Company so far and the steps taken to realise the same ?

to Questions 5930

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S.C. JAMIR) : (a) No amount has since been realised.

(b) The amount of Employer's Special Contribution due up to the end of 1966, was Rs. 3,76,023. Legal action for the recovery of this amount as arrears of Land Revenue has been taken. The Employer's Special Contribution has also not been paid after December 1966 and prosecution under E.S.I. Act has been launched on 19th March, 1968. Inspection of the records of the establishment has been started to ascertain the further amount due after December 1966, and recovery proceedings will be started immediately on completion of this inspection.

SINKING OP TUBE-WELLS IN BIHAR

*775. SHRI R.P. KHAITAN : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the Government of Bihar have asked for loan for sinking of tube-wells in the State during 1967-68;

(b) if so, the nature of loan asked for by the State Government; and

(c) the reaction of the Government of India thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHEB SHINDE): (a) to (e) A statement is laid on the Table of the Sabha.

STATEMENT

The Government of Bihar had asked for an additional allocation of Rs. 5 • 71

crores for minor irrigation during 1967-68 over and above the outlay of Rs. 12-54 crores approved by the Planning Commission. The additional amount required included Rs. 125 lakhs for sinking of tube-wells. As it was not possible to allocate any additional funds owing to the difficult resources position, the State Governm> nt was requested to mobilize additional resources from the agencies in the institutional sector. The State Government has accepted the suggestion.

RECOGNITION OF TRADE UNIONS IN PUBLIC UNDERTAKINGS

*776. SHRI BANKA BEHARY DAS : Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(.') the names of the public undertakings under the Central Government where no recognition to any trade union has been given up till now under the Code of Discipline;

(b) the reasons for this delay; and

(c) the steps taken by Government to recognise the union under the Code of Discipline?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI) : (a) Appendix V of a brochure on "Labour in the Public Sector Undertakings-Basic Information", copies of which have been sent to the Parliament Library, gives the required information.

(b) and (c) The question of recognition of a union under the Code of Discipline is considered only on receipt of a request for this purpose. There has been no delay in attending to such requests in respect of undertakings falling in the Central sphere.